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Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification No. 147 / 2009-Customs (N.T.)**

New Delhi, dated the 30<sup>th</sup> September, 2009.

8 Asvina, 1931 Saka.

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Adjudication), Mumbai to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

1. the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra; and
2. the Commissioner of Customs, Custom House, Near Balaji Temple, Kandla

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. Associated Aluminium Industries Private Limited, Survey No. 8, Village; Khutali, Khanvel-Doodhani Road, Near Khanvel, District; Silvassa, Union Territory of Dadar and Nagar Haveli and others, issued vide, F.No. DRI/SRU/INV-12/2006, date 31<sup>st</sup> January, 2008, by the Additional Director General, Directorate of Revenue Intelligence, Ahmedabad Zonal Unit, Ahmedabad.

**[F.No. 437/34/2008-Cus.IV]**

(Navraj Goyal)

Under Secretary to the Government of India